



J&K HIGH COURT LEGAL SERVICES COMMITTEE

JAMMU/SRINAGAR

Subject: - Empanelment of Legal Practitioner as panel Lawyer/ Legal Aid Counsel.

Order

Hon'ble Chairman J&K High Court Legal Services Committee has approved the empanelment of following Legal Practitioners as panel lawyers/Legal Aid Counsels for the J&K High Court Legal Services Committee Jammu and Srinagar wings of the Hon'ble High Court, on the terms and conditions prescribed under the J&K Legal Services Authorities Rules, 1998 and under the Jammu and Kashmir State Legal Services Authority (Free and Competent Legal Services) Regulations, 2010.

High Court wing Jammu.

S.No.	Name of Empanelled Lawyer
01.	Mr. Meharban Singh.
02.	Mr. Aamir Awan.
03.	Mr. Deepak Singh Billowria
04.	Mr. Visas Pankaj.
05.	Ms. Amita Khajuria.
06.	Mr. Adil Hussain Bhat.
07.	Mrs. Deepika Mahajan.
08.	Ms. Juhi
09.	Mrs. Deepali Arora.
10.	Ms. Hema Chowdhry

High Court wing Srinagar.

S. No.	Name of Empanelled Lawyer
01.	Mr. Faisal Qadri.
02.	Mr. Salih Pirzada.
03.	Mr. Muzzfar Nabi Lone.
04.	Ms. Amani Syed.
05.	Ms. Syed Shabana Kousar
06.	Mrs. Rukhsana Farooq.
07.	Ms. Insha Rashid.
08.	Mr. Syed Avees Geelani.
09.	Ms. Nazima Rasool.

01. The empanelment shall be:-

- (I) For a period of three years w.e.f 07.09.2017, which may be reviewed by the Hon'ble Chairman HCLSC as per performance of the panel lawyers to the satisfaction of His Lordship after every six months.
- (II) Subject to availability of funds/grants with the State Legal Services Authority.
- (III) Subject to Satisfactory performance of the panel lawyer.

02. The panel lawyers shall

- (I) discharge their duties in accordance with Rule 25 of the Jammu and Kashmir State Legal Services Authorities Rules, 1998 and shall be bound by the provisions of Regulations 8 of the Jammu and Kashmir State Legal Services Authority (Free and Competent Legal Services) Regulations, 2010 and shall discharge the functions assigned to them by the committee in this respect.
- (II) be entitled to payment as per Rule 26 of the J&K Legal Services Rules, 1998 and Regulations as amended vide notification No. 1 dated. 20th of June, 2016 by J&K State Legal Services Authority by the amendment to Regulations 23 (Fee Schedule) attached to chapter (VI) of Jammu and Kashmir State Legal Services Authority Regulations 1998.

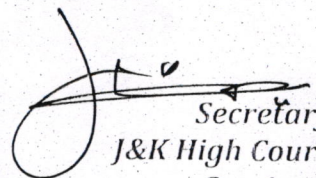

Secretary
J&K High Court Legal
Services Committee

No: -94-114/HCLSC/SGR/2017

Dt:- 07.09.2017.

Copy to:-

01. Secretary to Hon'ble Executive Chairman J&k SLSA for kind information of His Lordship.
02. Secretary to Hon'ble Chairman J&k HCLSC for kind information of His Lordship.
03. Registrar Judicial High Court of Jammu and Kashmir, Jammu/Srinagar for kind information.
04. Member Secretary J&k SLSA for kind information.
05. President, Bar Association, Jammu and Srinagar Wings of J&K High Court for information.
06. Incharge NIC, High Court of J&K, Jammu and Srinagar wings for information with the request to upload on the High Court website.
07. Mr. / Ms. _____ for information and compliance.
08. Incharge front office HCLCS Jammu and Srinagar wings of High Court of J&K for information.


Secretary
J&K High Court Legal
Services Committee